

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 05
CP (IB) No. 151/Chd/CHD/2019**

Under Section 7 of the IBC 2016

In the matter of:-

Punjab National Bank ...Petitioner-Financial Creditor

Vs.

V.I.R. Food Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Vinod Mahajan, Advocate for the petitioner-financial creditor

Ms. Salina Chalana, Advocate for the respondent-corporate debtor

Written Submissions have been filed by learned counsel for respondent vide Diary No.00142/2 dated 11.11.2022. The same are taken on record. It is submitted by learned counsel for the petitioner that keeping in view the written submissions filed by respondent, he has already moved an IA for placing on record some documents. The same be listed on next date of hearing if it is clear by the Registry from objection, if any. The copy of the said IA has been received by the counsel opposite. Learned counsel for respondent is directed to file counter-affidavit, if any to that effect at least two days before the next date of hearing. List on 16.12.2022.

SD/-
(Subrata Kumar Dash)
Member (Technical)

SD/-
(Harnam Singh Thakur)
Member (Judicial)

November 29, 2022
DS